

(3) A copy of the Annual Report (Hindi and English versions) on the activities of the Rubber Board for the year 1971-72. [Placed in library. See No. LT-9592/75.]

**NOTIFICATIONS UNDER CENTRAL EXCISE AND SALT ACT AND CENTRAL EXCISE RULES**

**SHRI PRANAB KUMAR MUKHERJEE:** I beg to lay on the Table:

(1) A copy of the Central Excise (Sixth Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 215(E) in Gazette of India dated the 30th April, 1975, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum.

(2) A copy each of Notification Nos. G.S.R. 216(E) to G.S.R. 241(E) (Hindi and English versions) published in Gazette of India dated the 30th April, 1975, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-9503/75].

12.06 hrs.

**RULES COMMITTEE**

**SIXTH AND SEVENTH REPORTS AND MINUTES**

**SHRI SEZHIYAN** (Kumbakonam): I beg to lay on the Table the following Reports and Minutes of the Rules Committee:—

(1) Sixth Report under sub-rule (2) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha.

(2) Seventh Report under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha.

(3) Minutes of the sitting of the Committee held on the 25th April, 1975.

12.07 hrs.

**MESSAGES FROM RAJYA SABHA**

**SECRETARY GENERAL:** Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th April, 1975, agreed to the following amendments made by the Lok Sabha at its sitting held on the 26th March, 1975, in the Rampur Raza Library Bill, 1974:—

*Enacting Formula*

1. That at page 1, line 1,—  
for "Twenty-fifth" substitute  
"Twenty-sixth"  
*Clause 1*

2. That at page 1, line 5,—  
for "1974" substitute "1975".

(ii) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th April, 1975 agreed to the following amendments made by the Lok Sabha at its sitting held on the 26th March, 1975 in the All-India Services Regulations (Indemnity) Bill, 1972:—

*Enacting Formula*

1. That at page 1, line 1,—  
for "Twenty-third" substitute  
"Twenty-sixth".  
*Clause 1*

2. That at page 1, line 4,—  
for "1972" substitute "1975".

12.09 hrs.

**BUSINESS OF THE HOUSE**

**THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH):** With your permission Sir, I rise to announce that Government Business in this House during the week commencing 5th May, 1975, will consist of:—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:—

(a) The Companies (Temporary Restrictions on Dividends) Amendment Bill, 1975.

(b) The Government of Union Territories (Amendment) Bill, 1975.

(3) Discussion and voting on the Demands for Grants in respect of the Nagaland Budget for 1975-76.

(4) Consideration of a Resolution regarding constitution of a Committee on Language.

(5) Consideration and passing of the Untouchability (Offences) Amendment and Miscellaneous Provisions Bill, 1972, as reported by the Joint Committee.

MR. SPEAKER: Before I take up these points, I would like to mention that there is a large number. I think, the practice which we started so innocently has become a little cumbersome. Mr. Jyotirmoy Bosu, this time I do not propose to call you because this is the third time when you have not submitted any point: in spite of my request, you have just sent your name; that is all...

SHRI JYOTIRMOY BOSU: (DIAMOND HARBOUR): I will not get up in that case, Sir.

MR. SPEAKER: Should I say that it is like a—you can fill up the blank later on.

In spite of my request, the members keep on sending many points. I can allow only one each. Of course, I leave the choice to you. The time will be limited strictly to not more than two minutes each.

(Interruptions)

अध्यक्ष महोदय : मैंने आप को बुलाया नहीं है। आप के बोलने का फायदा नहीं है। यह रिकार्ड पर नहीं जायेगा। आप जबर्दस्ती बच में खड़े हो गये हैं।

Mr. Jyotirmoy Bosu...

AN HON. MEMBER: You said that you would not call him.

MR. SPEAKER: His is the first name. It came out of my mouth. He may mention just one point.

SHRI JYOTIRMOY BOSU: I wanted to draw attention to the big lay-off that is facing the jute industry in West Bengal, and if the Government do not take timely action, it will not only terribly jeopardise the jute industry and its export potential, but at the same time will create unprecedented unemployment. A similar situation is also coming in Tamil Nadu: there are several lakhs of workers laid off because of certain lapses on the part of the Central Government. Both the matters should be looked into.

PROF. MADHU DANDAVATE (Rajapur): I wish to draw the attention of the House, and particularly of the Finance Minister, to the fact that the Chief Minister of Maharashtra is reported to have talked to the Union Finance Minister request him to give Central assistance to the Maharashtra Government to settle the strike which has now entered the 13th day—the strike by the Maharashtra State Government employees. It is reported in the press that he has already submitted a scheme to the Union Finance Minister, and one of the State Ministers of Maharashtra has announced that, since the Union Finance Minister is not willing to accept the scheme, nothing can be done to settle the strike.

As far as this strike is concerned, today is the 13th day. The major demand on which the Central assistance is needed is this. The Maharashtra State Government employees are demanding that they should be paid dearness allowance on par with that paid to the Central Government employees. I will give you only two figures: the basic salary, minimum, Rs. 75, Central dearness allowance is Rs. 163 and the dearness allowance paid to the Maharashtra State Government employees is Rs. 126/-, the difference is Rs. 37/-; the maximum salary Rs. 500, the Central dearness allowance is Rs. 430.90, the Maharashtra State Government dearness

[Prof. Madhu Dandavate]

allowance is Rs. 266/-, the difference is Rs. 164.90. To fill up this gap, the Maharashtra Chief Minister demanded Central assistance. It is also reported in the press that the Finance Minister has accepted the imperative need of ensuring uniform wage policy throughout the country. As a first step, they should provide for Central assistance to the Maharashtra State Government so that the legitimate demand of the State employees can be met and the issue can be settled. I would expect a statement from the Finance Minister on this urgent problem. Not only I am demanding the statement, but even the Chief Minister of Maharashtra State, who unfortunately does not happen to be a Member of this House, is demanding some sort of clarification from the Centre. I hope, the hon. Minister will make a statement in the House.

श्री नरसिंह नारायण पांडेय (गोरखपुर) :  
अध्यक्ष महोदय, गोरखपुर जिला उत्तर प्रदेश के पूर्वी जिलों में सब से पिछड़ा जिला है। यहां पर विद्युत् मन्त्री ने कहा था कि 400 किलोवाट का एक थर्मल पावर स्टेशन सहजनवा में स्थापित किया जायगा। उत्तर प्रदेश के मुख्य मन्त्री ने बार-बार आश्वासन दिया, भूतपूर्व मुख्य मन्त्री ने आश्वासन दिया, पब्लिक एनाउसमेंट्स किये। अब यह सुना जा रहा है कि जो थर्मल पावर स्टेशन पहले इस बैंकवर्ड जिले में बनने वाला था जहां पर कि उद्योगिकरण की बहुत जरूरत है और बैंकवर्ड जिलों के उत्थान की आज जरूरत है वहां से उमको शिफ्ट किया जा रहा है। मैं चाहूंगा कि विद्युत् मन्त्री जी इसके संबंध में जांच करें और एक बयान सदन के सभा पटल पर रखें कि इस समय क्या स्थिति है ?

श्री रामचन्द्र बिहारी (बागपत) . अध्यक्ष महोदय, हरयाना और उत्तर प्रदेश का जो सीमा विवाद गत करीब 20 वर्षों से चल रहा है उसका अभी-अभी जो फैसला दिया गया है उस की तरफ मैं सदन का ध्यान दिलाना चाहता हूं।

उत्तर प्रदेश की जनता को वह फैसला बिल्कुल स्वीकार नहीं है। अभी 11 गांव अकेले बुलन्दशहर जिले के हरयाना को दे दिए और 8 हजार एकड़ जमीन भी दे दी गई। मैं आप को बताना चाहता हूं कि सन् 52 में जब उत्तर प्रदेश असेम्बली में इस सवाल को लिया गया तो जहूरुल हसन सेक्रेटरी रेवेन्यू से, उन्होंने कहा था कि अकेले बुलन्दशहर जिले के 25 गांव जिन के नाम भी मैं जानता हूं जिन की जमीन चक नाम से बुलन्दशहर जिले में है लेकिन वे गांव हरयाना में हैं। वे 25 गांव उस समय चले गए और 11-12 गांव इस समय दे दिए गए। अभी कल मैं बागपत तहसील का दौरा कर के आया हूं। उस तहसील के बीस गांव हैं जिन की 8 हजार एकड़ जमीन इस वक्त हरयाना में चली गई है और बागपत कस्बा जो तहसील हैडक्वार्टर है जो जमुना नदी से लगा हुआ है, उस कस्बे के सामने दस फुट से भी ज्यादा चौड़ी दीवार बना रहे हैं। मैं कल मौके पर देखकर आया हूं।

इन परिस्थितियों को देखते हुए मैं आप के द्वारा गृह मंत्री से निवेदन करना चाहूंगा कि जो फैसला बुलन्दशहर जिले के 11 गांवों को देने के बारे में किया है उस को वह रोके। दूसरा निवेदन मैं यह करूंगा कि देहरादून, सहागनपुर, मुजफ्फरनगर, मेरठ, बुलन्दशहर और अलीगढ़ जिलों की सीमा के बारे में वहां के असेम्बली के मेम्बर्स और लोक सभा के मेम्बरों तथा जो जिले हरयाना के लगते हैं उन के भी सदस्यों की एक गोष्ठी दिल्ली में बुला कर एक ऐसा फैसला लिया जाये जो व्यावहारिक हो और जमुना नदी के बजाय कोई स्थायी सीमा इन राज्यों की निकाली जाय वरना हजारों लाखों किसान मरते रहते हैं और देश को बड़ी भारी हानि होती है। मैं आप के द्वारा उन्हें बताना चाहता हूं कि यह विवाद इस हद तक पहुंच गया है कि हरयाना और उत्तर प्रदेश की पुलिस अनेकों बार इस तरह से सामने सामने हो कर लड़ी है जैसे

कि किसी विदेशी सेना से मुकाबिला कर रहे हैं। जब इतनी गम्भीर स्थिति है तो मैं चाहूंगा कि इस गम्भीरता को देखते हुए दिल्ली में एक गोष्ठी बुलाकर इस विवाद को निपटाया जाय। इन राज्यों की एक स्थायी सीमा बनाई जाय। जमुना नदी को सीमा न बनाया जाय।

श्री जनेश्वर मिश्र (इलाहबाद) : अध्यक्ष महोदय, अपनी बात को अगले हफ्ते में मांगने के पहले मैं निवेदन करूंगा कि इस सदन में यह बात पहले भी उठाई जा चुकी है कि कुछ विरोध पक्ष के नेताओं ने प्रधान मन्त्री के विरुद्ध कुछ आरोप लगाते हुए यह मांग की है कि उन को नेता बने रहने का अधिकार नहीं रह गया है। उस पर अगले हफ्ते विचार विमर्श होना चाहिए। मैं रघुरामैया जी से कहूंगा कि चूंकि अगला हफ्ता आखरी हफ्ता है इस सेशन का इसलिए आवश्यक है कि उस पर इस हफ्ते में विचार कराएं।

दूसरी बात—इलाहबाद के त्रिवेदी स्ट्रक्चरल्स में लाखों रुपये की चोरी हुई है। मैं चाहूंगा कि पाई साहब उस पर वक्तव्य दें।

MR. SPEAKER: Shri R. S. Pandey.

SHRI JYOTIRMOY BOSU: Absent. He has missed the bus.

SHRI SEZHIYAN (Kumbakonam): I want to bring a matter to the attention of the House and to you. It is about the question of allowing income-tax relief in cases where donations are made in kind. There were some cases in Bombay and Mysore High Courts. In these cases the High Courts held that donations in kind will be entitled to deductions under the Income-tax Act. Afterwards the Ministry has issued a circular, Circular No. F 16/50/89-ITI, Government of India, Central Board of Direct Taxes. As per this circular what they have done is that the Board has instructed the income-tax charges of Mysore and Bombay to follow the decision of the High Courts, that is, to allow the Income-tax exemption for donations in kind whereas all the other charges have been prevented from doing that.

I feel this is a grave discrimination and even though the amount involved may be small, it is a question of principle of why the same interpretation has not been given effect to in all charges and why there should be a discrimination between one area and another. This is a matter to which I want to draw the attention of the Minister and I would like him to go through it.

Incidentally, when the question was being discussed in the Select Committee, I find that when this question was raised as to how the Government proposed to treat donations given in kind, especially, in the form of shares, to this apprehension, the committee was told that donations in the form of shares will not get any tax exemption whereas the circular issued before that date has clearly given tax exemption for donations in kind. I think the correct position was not given to the committee. I do not blame the Minister on this score. This is also my grievance which I want to put before you. I hope the Ministry will explain at least in the coming week whether they are prepared to adopt a uniform standard in all the income-tax charges in the country thereby removing the discrimination that now exists between the income-tax assesses in Bombay and Mysore who are getting the benefit and the assesses under other charges who are not getting, which is a grave discrimination that I want the Ministry to explain at least in the coming week.

For your benefit, I want to give a certified copy of the circular which I have quoted.

MR. SPEAKER: Shri C. K. Chandrappan—not here.

SHRI P. G. MAVALANKAR (Ahmedabad): The conditions of workers of the textile industry as also other industries in Ahmedabad, Baroda, Surat and other places in Gujarat are far from satisfactory. Several hundreds of them are faced with the prospect of a sudden unemployment and many more are suffer-

[Shri P. G. Mavalankar]

ing from various other hardships. I want, therefore, the Minister of Labour to make a statement next week about this whole problem.

Only yesterday we celebrated not only in this country but throughout the world, the May Day. In fact, the Parliament was also closed because of May Day. Yet, we should have thought that because May Day was being celebrated, the condition of labour will improve. Unfortunately, I find in our own country, not to speak of other parts of the world, conditions of the labour deteriorating in certain areas and the lot of workers is not at all being looked into by various governments, both at the centre and in the States.

Coming to the question of Ahmedabad textile industry, there are more than 65 textile mills in my own constituency and because of power cut, it is now being arranged that every mill will dispense with the services of a hundred to two hundred workers. If this is implemented, I fear 7000—8000 people will be thrown out of their jobs. The better course would have been to increase one or two more holidays every month and to reduce the hours of the shifts. There are three shifts. These things could be arranged. But instead of reducing the time of the shifts and adding one or two holidays, they are now trying to arrange to throw 100 or 200 workers out of job. The Textile workers of Ahmedabad or even we will not tolerate this situation being created under the pretext of power cut.

In Baroda Priya Lakhshmi Mill is with the sick unit; since July, 1974 For about the last one year it is almost closed. 2,500 workers of this mill have not been paid daily wages monthly wages for the last several months and their provident fund, insurance amounts have not been paid, On the top of it lock out has been declared by the management. It is now under the management of Shri

Alok Prasad Jain S/o Shri Shanti Prasad Jain. Previously, it was under the management of Vadilal Lullubhai Mehta. Lock out has been declared from 23rd April, i.e. last month. I want Government to take over this sick unit so that 2,500 workers of Baroda are not put to hardship and unemployment.

Connected with that I want to raise another question—problem of silk-mill workers in Surat working in Himson Mill. The workers went on token strike on 5th April. Although strike was peaceful and there was no disturbance to peace, yet there was an atrocious action on the part of police. Workers were arrested, harassed and for the last several weeks Section 144 continues within one kilometer of Himson Mills. The workers are being punished, put to jail. This may be looked into and police action may be condemned.

श्री मूल चन्द्र डागा (पार्ल) : अध्यक्ष महोदय, 7 नवम्बर, 1966 के रोज संसद भवन के सामने हिन्दुस्तान के लाखों नागरिकों ने गो-हत्या के विरोध में भारी प्रदर्शन किया था। 26 जून, 1967 को गो-रक्षा सभिति वा गठन हुआ था, परन्तु आज इतने रानों के बाद जब कि श्री एस० पी० शिंदे साहब ने अश्वासन दिया था कि गो-सभिति अपने प्रतिवेदन 31-3-1973 तक पेश कर देगी, इस अश्वासन के दो माल बाद श्री उस सभिति ने अपना प्रतिवेदन नहीं दिया। यदि भारत सरकार संविधान की धारा 48 की अनुपालना कराने के लिये तैयार है, तब फिर जनता की भावनाओं का आदर करते हुए वह गो-रक्षा सभिति का प्रतिवेदन पेश क्यों नहीं करती? इसलिये मैं चाहता हू कि इस प्रतिवेदन को जल्दी पेश कराया जाय और कृषि मंत्री जो इस सम्बन्ध में एक वक्तव्य दे कि इस में क्या इतना विलम्ब हुआ है। यदि इस में विलम्ब होगा तो गो-रक्षा समिथान सभिति फिर से अपना आंदोलन शुरू करने वाली है वह आंदोलन नहीं विनाश रूप धारण न कर

ले, इसलिये मैं चाहता हूँ कि इस पर यहाँ बहस होनी चाहिए।

श्री श्रीकृष्ण अग्रवाल (महासमुदाय) : अध्यक्ष जी, यह बात जब मंत्री महोदय द्वारा मान ली गई थी, इसलिये वह अवश्य धानी ही चाहिये।

श्री चन्द्र शैलानी (हाथरस) : अध्यक्ष जी, मैंने आप की सेवा में निवेदन किया था कि गाजीपुर जिले के एक गाँव झेरपुर में शेड्यूल्ड कास्ट्स के 30 आदमी ज़िदा जला दिये गये। बताया यह जाता है कि भरने वालों की तादाद 30 से भी ज्यादा है। कुछ लोगों का यह कान्ना है कि 100 तक लोग भर सकते हैं यह जो कांड हुआ है—इसके पीछे आधार यह है कि वहाँ पर जमींदारों और भूमिहीन खेतिहर मजदूरों के बीच एक संघर्ष चल रहा था। जमींदार ने एक भूमिहीन खेत मजदूर की लड़की के गाल पर चांटा मारा, जिसकी वजह से यह उन्मत्त शुरू हुआ और जब शेड्यूल्ड कास्ट्स के लोगों ने उसका मुक़ाबला करने की बात सोची तो उन्होंने उनकी पूरी बस्ती को जला दिया, करीब 250 झोड़ियाँ जला दी गईं। 30 से लेकर 100 आदिमियों के मरने की रिपोर्ट प्रकाशित हुई है।

मैं आपसे निवेदन करूँगा कि आप गृह मंत्री जोसे कहें कि वे इस संबंध में एक वक्तव्य दें। अभी कुछ दिन पहले भी शेड्यूल्ड कास्ट्स के लोगों पर होने वाले अत्याचार के सम्बन्ध में हाउस में बहस हुई थी, आये दिन इस तरह के अत्याचार उन पर होते रहते हैं, इसलिये इसपर जबकि एक बार बहस हो जाय और सरकार कोई ऐसा आधार तय करे जिससे इस जुल्म और अत्याचार में कमी हो और ये हमेशा-हमेशा के लिये समाप्त हों।

SHRI VASANT SATHE (Akola): For next week's business I want to raise a very important matter about the pending cases in the Supreme Court. You will agree that the Supreme Court actually is becoming

a place these days where even labour cases are pending for years together. Can you imagine this? The labour law is aimed at expeditious justice and relief to be given to these people, to render social justice. We called this legislation, a social legislation. This is aimed at giving social justice to the working class. Can you imagine cases going on for years together? I had a case which is going on for last 14 years and for the last 3 years it has been there in the Supreme Court. You are a lawyer, Mr. Speaker, and you are well-aware of the dictum justice delayed is justice denied. Even in the highest temple of justice, that is, the Supreme Court, there is this delay, because there is no Labour Bench. Labour Bench has not been there for more than a year now. Where can we voice our grievance except here? Let the Law Minister take up this matter with the Chief Justice. A statement should be made. I request hon. Shri Raghu Ramaiah to bring it to the notice of the Law Minister and I request that a statement may be made next week. The Labour Bench should be composed of three judges. We find that two-judges bench was appointed and our experience recently has been that they reserved the judgment; here is a case where they reserved judgment for 4 months and they did not deliver judgment. Let the labour bench be composed of three judges; and let them appoint three judges. Why not begin with three judges? I hope the hon. Minister will take this up and make a statement next week. Let at least the working class get some justice in the Supreme Court.

श्री मधु लिंगये (बांका) : अध्यक्ष महोदय, कुछ दिन पहले दिल्ली हाई कोर्ट में सुकुर नारायण बखिया का केस आया था, जिसकेस पर अपील करने के लिए आपने अनुमति मांगी है और शायद आपको अनुमति मिली भी है। लेकिन मैंने हाई कोर्ट का पूरा जजमेंट पढ़ा है और उसे पढ़ने के बाद काल-एटेन्शन के समय मैंने जो अभियोग लगाया था कि नजरबंदी के दौरान तैयार

करते समय सावधानी नहीं बरती गई, यह इस से सिद्ध हो जाता है। स्वयं अदालत ने कहा है कि उन्होंने कुछ सबूत मागे थे—देखने के लिए, लेकिन अदालत को भी इन्होंने देखने नहीं दिया। इस में यह भी कहा गया है कि बाद में कुछ ऐसे कारण जोड़े गए, यदि वे नहीं जोड़े जाते तो शायद इस केस में सुकुर नारायण बखिया नहीं छूट सकते थे।

इस के पीछे कारण क्या है—इतना कह कर ही मैं अपनी बात खत्म करना चाहता हूँ। मैं वित्त मंत्री जी से इस की सफाई चाहता हूँ—कई दिन पहले मैंने प्रधान मंत्री जी को जानकारी दी थी कि सुकुर नारायण बखिया के साथ (बदर-इन-ला) हरिभाई ताण्डे के पास दुबाई का पास-पोर्ट है, यह बड़ा स्मगलर है। इस के नाम से बेनामी प्रापर्टी भी है। सुकुर नारायण बखिया ने हरिभाई ताण्डे की कांग्रेस एम० एल० ए० का टिकट दिलवाने के लिए 8 लाख रुपया खर्च किया था—यह सारी जानकारी मैंने प्रधान मंत्री जी के पास भेजी थी। इस के बारे में मैंने जो सवाल पूछा था, उस का जवाब इस सदन में दिया गया था। मैं जानना चाहता हूँ कि ये सारी बातें क्यों हो रही हैं। मैंने जो सवाल पूछा था—उस का नम्बर है—ग्रनस्टार्ड क्वेश्चन सं० 7627—सवाल था—

(e) whether the Prime Minister, spoke in meetings called in support of the Daman M.L.A. who is brother-in-law of Sukar Narain Bhakia in the 1972 election?

**Answer:** During pre-election period in 1972, the Prime Minister had visited Daman as part of her schedule for election campaign and had addressed a public meeting at Daman."

**अध्यक्ष महोदय :** इस पब्लिक मीटिंग, में मंच के ऊपर हरिभाई ताण्डे बैठे हुए थे, सुकुर नारायण बखिया बैठे हुए थे, प्रधान मंत्री उस मंच से बोली हैं—यह मेरे प्रश्न का

जवाब आया है, मुझे बड़ी तकलीफ हो रही है। सारी जानकारी हम सरकार को देने के लिए तैयार हैं, जो जानकारी आती है वह बराबर देते हैं और इस तरह की बातें होती हैं। हाईकोर्ट से यह जो सुकर नारायण बखिया छूट गए हैं यह कोई टेक्निकल बात नहीं है, सरकार के द्वारा नजरबन्दी के जो कारण बताये जाते हैं 7, 8, 9 या 10 कारण बताने की क्या जरूरत थी अगर सबूत नहीं था? पांच ती कारण बताते तो डिटेन्शन वैलीड ठहराया जाता। मैं सुबहमध्यम जी से प्रार्थना करता हूँ कि जो हाई-कोर्ट का जजमेंट है उसको अच्छे तरह से देख लीजिए, जो कागजात प्रधान मंत्री के पास दमण के बारे में भेजे गए हैं उनको देख लीजिए और इस प्रश्न का जो जवाब आया है उसको भी देख लीजिए और इसका जो सम्बन्ध आपको जोड़ना है वह जोड़कर इसकी सफाई दीजिए, क्योंकि यह बहुत तकलीफ और चिन्ता का विषय है। मैं आशा करता हूँ इसकी सफाई आज वित्त मंत्री देने की कृपा करेंगे।

**डा० लक्ष्मी नारायण पांडेय (मदसौर):** अध्यक्ष जी, एक ओर तो सरकार कारखानों में उत्पादन बढ़ाने की बात करती है लेकिन दूसरी ओर उनके कार्य की क्षमता के कारण उत्पादन घटने के साथ ही करोड़ों रुपए की हानि होने की सम्भावना हो रही है। जो समाचार प्राप्त हुआ है उसके अनुसार दुर्गापुर इस्पात कारखाने के बारे में बताया गया है कि फेरो एलाय के अभाव में इस कारखाने का उत्पादन सर्वथा ठप्प होने की सम्भावना है जिसके कारण करोड़ों रुपए की हानि सम्भावित है। यह फेरो एलाय दक्षिण भारत के कुछ कारखानों से प्राप्त होता था लेकिन पावर शॉर्टेज के कारण दक्षिण भारत से फेरो एलाय प्राप्त होना कठिन हो गया है, असम्भव हो गया है और अब दुर्गापुर इस्पात कारखाने के अधिकारी विदेशों में दौड़ लगाकर पहुंच

रहे हैं, ताकि वहाँ से उसको प्राप्त किया जा सके। मैं इस सम्बन्ध में मंत्री महोदय से एक वक्तव्य चाहूंगा कि जब इस बात की सम्भावना थी कि दक्षिण भारत के कारखानों में पावर कट होने के कारण फेरी एंजिन सैन्य से प्राप्त नहीं होगा और उसके कारण उत्पादन में कमी होने की सम्भावना थी ता समय रहते उन्होंने इस सम्बन्ध में सावधानी क्यों नहीं बरती जिसमें कि करोड़ों रुपए की हानि होने की सम्भावना हो गई है। साथ ही अधिकांशों की विदेश यात्रा पर भारी खर्च हो रहा है। इस सम्बन्ध में मैं एक वक्तव्य चाहूंगा।

दूसरे मैं यह निवेदन करना चाहता हूँ कि आज के समाचार पत्र में एक स्थान पर 30 हरिजनना को जिन्दा जलाने और इसी समाचार में आग मौ का घरो में घेर कर जलाकर मार डालने का जो समाचार प्रकाशित हुआ है उसके सम्बन्ध में मंत्री जी वक्तव्य देने को कृपा करें। यह समाचार गाजीपुर जिले में सर्वाधिक है।

SHRI NIMBALKAR (Kolhapur):  
Mr. Speaker, Sir, I have to make a submission. I would request, through you, the Minister for Parliamentary Affairs to have a few hours' debate here on power shortage in the country. This is a very big question. There are many lockouts taking place and the people are thrown out of work. The position all over the country is very serious. I want to know what is the use of coming to Parliament at all if this danger of power shortage facing this country is not going to be discussed by us and, instead, we are talking about all sorts of things and we do not seem to have realised the responsibility that is placed upon us and, if this question is not going to be discussed in this House before the session is over, I do not think that the people of this country would have much faith in us because this is a problem faced by everyone of us in every part of the country—in my constituency in my

State and, in fact, throughout the country—and, in fact, in the world at large, there is power shortage and the consequence of power shortage is obvious. I would, therefore, request you to prevail upon the hon. Minister for Parliamentary Affairs to give us one full day for discussing here the power shortage in the country.

MR. SPEAKER: Now, let us resume further discussion on the Finance Bill.

PROF MADHU DANDAVATE (Rajapur): What about the Minister's reply?

MR. SPEAKER: I am so sorry. The hon. Minister.

SHRI K. RAGHU RAMAIAH: rose.

श्री. लालजी भाई (उदयपुर): अध्यक्ष महोदय, मुझे एक मिनट दीजिए, मैंने चिट्ठी भी लिखी थी। केवल एक मिनट ही चाहिए।

अध्यक्ष महोदय यह कोई तरीका है कि जब मर्जी हुई खड़े हो गए ?

श्री. लालजी भाई: मेरी प्रार्थना पर ध्यान देकर केवल एक मिनट ही दीजिए।

अध्यक्ष महोदय: मैंने आपको बुलाया नहीं है, मैं आपको इजाजत नहीं दे रहा हूँ। अगर आपको एक मिनट मिलेगा तो फिर सभी को मिलेगा और सारा दिन यही चलेगा आपको एक मिनट दंगा तो दूसरों को भी इन्कार नहीं कर सकूंगा।

SHRI K. RAGHU RAMAIAH: Sir, last time my name was skipped over on a similar occasion. I thought it is so this time also. I would like to say—and, I know, Members will be happy—that I will certainly convey to the Ministers concerned whatever has been represented here. (Interruptions).

The whole object of this useful exercise is to bring the urgency of

certain matters to the notice of Ministers concerned so that if they want and think the matter to be an urgent one and if there is time available with the House they will reply. That object will be served by my communicating in a faithful and loyal manner whatever has been said by the hon. Members to the Ministers concerned.

MR. SPEAKER: He cannot reply on behalf of them. He will convey it to the Ministers concerned. This practice which has been evolved after all you do not make it so strict that you demand the reply just now. He will convey it to the Ministers concerned and they normally do reply.

श्री मधु लिमये : यह हमको जवाब नहीं दिलवाते, यही तो हमें शिकायत है। फिर कहा जायगा कि पब्लिसिटी के लिए करते हैं। हम लोगों को तो जवाब चाहिए।

12.40 hrs.

FINANCE BILL, 1975—contd.

श्री चन्द्र शंलानी (हाथक) : अध्यक्ष जी, परसो वित्त विधेयक पर बोलते हुए मैं आर्थिक असमानता पर चर्चा कर रहा था : देश में जो आर्थिक असमानता है, गरीब अमीर के बीच में जो विशाल खाई है, छोटे बड़े का जो फर्क है और मालिक मजदूर का जो झगड़ा है, उसे समय रहते जल्दी से जल्दी दूर कर देना चाहिए।

स्वतन्त्रता प्राप्ति के बाद हम ने भारत में सर्वसत्ता सम्पन्न लोकतंत्रत्मक गणराज्य की स्थापना की और देश के कर्णधारों ने, हमारे नेताओं ने समाजवाद का लक्ष्य निर्धारित किया। समाजवाद एक महान सिद्धान्त है एक महान विचार है, जिसको आज आधी से अधिक दुनिया ने अपनाया है और अपने जीवन का अंग बनाया है और जिस पर चल कर बहुत से पिछड़े हुए देशों को, अंधकार में डूबे हुए देशों को एक नया जीवन मिला है, एक नया रास्ता मिला है और एक नई रोशनी मिली है और

उस पर चल कर उन्होंने चतुर्मुखी विकास किया है और दुनिया की दौड़ में आगे बढ़े हैं। हमारा भी यही संकल्प है, यही स्वप्न है और देश की प्रधान मंत्री और हमारी नेता श्रीमती इन्दिरा गांधी का जीतोड़ प्रयास है कि देश में समाजवाद का पौधा फले फूले और एक दिन इतना विशाल वृक्ष बने जिस की घनी छां के नीचे बैठ कर देश की जनता राहत की सास ले सके। किन्तु यह तभी सम्भव हो सकता है जबकि हमारी अर्थ-व्यवस्था का आधार सही हो। आज हम देखते हैं कि सरकार जनहित में जो नीतियां बनाती है, पहले तो उस के रास्ते में बहुत से रोड़े अटकाने जाते हैं और जब सरकार उन का मुकाबला करके अपनी नीति पर दृढ़ रहती है, तो उस पर अमल नहीं हो पाता।

प्रधान मंत्री, श्रीमती इन्दिरा गांधी बैंकों का राष्ट्रीयकरण किया। बैंकों का राष्ट्रीयकरण इसलिए किया गया था कि बड़े-बड़े पूंजी वाद बैंकों पर हावी थे और बैंकों का राष्ट्रीयकरण इसलिए किया गया था कि इस से गरीबों को, छोटे-छोटे उद्योग अन्धे करने वाले छोटे व्यापारियों को और पिछड़े वर्गों के लोगों को अधिक फायदा होगा, लेकिन मुझे अफसोस के साथ कहना पड़ता है कि बैंकों के राष्ट्रीयकरण से गरीबों को और पिछड़े वर्गों के लोगों को कोई ज्यादा फायदा नहीं हुआ। ऋणदेने की जो नीति है, वह गरीबों के हित में नहीं है और वह इतनी पैचीदा और दावतच की नीति है कि उस का फायदा गरीबों को नहीं मिल पाता है और मैं यह कहे बगैर नहीं रह पाऊंगा कि बैंकों के राष्ट्रीयकरण के बाद बैंकों में भ्रष्टाचार बढ़ा है और मुझे अफसोस के साथ कहना पड़ रहा है कि गरीब लोग और छोटे-छोटे काम करने वाले लोग अपने धंधों के लिए बैंकों के दरवाजों पर ऋण लेने के लिए जाते हैं, तो उन के साथ सही सलूक नहीं किया जाता है और उन को फटकार दिया जाता है और कुछ अफसरों का परसेन्टेज बढ़ा हुआ है। वे कहते हैं कि हमें